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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

R.A. No.107 of 2005

M.A.No.921 of 2005

IN

O.A. No.326 of 2002

New Delhi, this the 18th day of May, 2005

**HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI M.K. MISRA, MEMBER (A)**

Aman Singh,
S/o Shri Tikam Singh,
R/o H.No. 10/1, Durgapur Extension,
Loni Road, Shahadara,
Delhi-93.
Working as Pharmacist in
ESI Dispensary, Bholanath Nagar,
Delhi.

....APPLICANT.

(None present)

VERSUS

1. Director General,
Employees State Insurance Corporation,
Panchdeep Bhawan,
Kotla Road, New Delhi.
2. Director Medical,
ESI Hospital Complex,
Basai Darapur,
Ring Road,
New Delhi-110015.

....Respondents.

ORDER (ORAL)

JUSTICE V.S. AGGARWAL:

The order, which has been sought to be recalled, is dated 2.1.2003 passed in OA 326/2002. The applicant seeks condonation of delay in filing the Review Application on the ground that he was under the impression that this Tribunal had quashed all departmental impugned orders that had been prayed. The respondents after passing of the order again served a show-cause notice dated 5.7.2004 and

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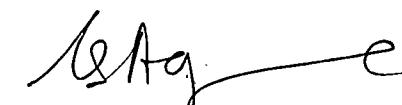
order 14.12.2004 and again confirmed the order of 7.1.2002. It is thereafter the applicant came to know about the nature of the order.

2. There is no appearance put in on behalf of the applicant. It is patent that the order passed by the Tribunal had been communicated to the applicant. It is not the case of the applicant that he had never gone through the said order. Otherwise also, the show-cause notice has been served after the order of 2.1.2003 still the applicant had not taken any action to seek review of the order. There is no ground to condone the delay. MA 921/2005 for condonation of delay in filing the Review Application is dismissed.

3. Resultantly Review Application fails and the same is dismissed.



(M.K. MISRA)
MEMBER (A)



(V.S. AGGARWAL)
CHAIRMAN

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